

OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST SAKET, NEW DELHI

ORDER No. 109 Dated 24-7-15

In pursuance of Delhi High Court letter no. 43/DHC/Gaz./G-7/VI.E.2(a)/2015 dated 18.04.2015, cases mentioned below as per list attached in column no. 3 pending in the court mentioned in column no. 4 are hereby withdrawn and assigned to the court mentioned in column no. 2 for disposal in accordance with law:-

(1) S.No.	(2) Name of the transferee Court	(3) No. of cases withdrawn		(4) Name of the transferor Court
		Serial no	Fixed for	
1	Ms. Manisha Tripathi, MM (NI Act)-03,	1-20	27.07.2015	Sh. Chander Mohan, MM (NI Act)-02
		1-15,45,46	28.07.2015	
		1-3, 41-53,	29.07.2015	
		1-23,	30.07.2015	
		1-16, 23-25	31.07.2015	
		1-6	01.08.2015	

Note :-

4. If any connected case has been left in the column no. 3, same be also transferred to the transferee court.
5. The case in which Judgement/Order on sentence have already been passed and the same is fixed for misc. purpose or other any purpose will not be transferred.
6. Presiding officers shall ensure that the cause list of the transferred cases are affixed on the notice board on daily basis outside the transferee and transferor courts so as to avoid inconvenience to the litigants and lawyers.

(Signature)
24/7/15

(Brijesh Sethi)
District & Sessions Judge (SE)
Saket Courts, New Delhi.

No.Judl./cases transfer/F.53/SE/Saket/2015 8333-8342 Delhi, Dated the 24/7/15

Copy forwarded for information & necessary action to:-

1. The CMM/ACMM, South-East District, New Delhi
2. The Concerned Judicial Officer of South East District, Saket Courts Complex, New Delhi.
3. The Chief Prosecutor, Prosecution Branch, Saket Courts, New Delhi,
4. PS to District and Sessions Judge, South East, Saket Courts, New Delhi.
5. The Secretary, Bar Association, Saket Courts Complex, New Delhi.
6. The Web-Site Committee (English/Hindi) Tis Hazari, Delhi to notify the order on website immediately.

(Signature)
24/7/15

District & Sessions Judge (SE)
Saket Courts Complex, New Delhi